

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PANDHE CONSTRUCTIONS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Pandhe Constructions Private Limited
2. Date of incorporation of corporate debtor	December 23, 1988
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4. Corporate Identity No. of corporate debtor	U45201PN1988PTC046673
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered and Principal Office:</b> 157, Railway Lines, Sushila Apartments, Solapur, Maharashtra - 413001.
6. Insolvency commencement date in respect of corporate debtor	Order dated March 13, 2026, received on May 08, 2026.
7. Estimated date of closure of insolvency resolution process	November 04, 2026.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Brijendra Kumar Mishra IBBI/IPA-002/IP-N00109/2017-2018/10257
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> Flat No. 202, 2nd Floor, Bhoj Bhavan, Plot No - 18-D, Chembur, Mumbai - 400071 <b>Email:</b> mishrabk1959@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> I-21/22, Paragon Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400013 <b>Email:</b> Pandheconstructions.insolvency@gmail.com
11. Last date for submission of claims	May 21, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	NA
14. (a) Relevant Forms  (b) Details of Authorized representatives are available at:	(a) Web link : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Physical address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of Pandhe Constructions Private Limited on March 13, 2026 (Order received on May 08, 2026).

The creditors of Pandhe Constructions Private Limited, are hereby called upon to submit their claims with proof on or before May 21, 2026, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Brijendra Kumar Mishra  
IBBI/IPA-002/IP-N00109/2017-2018/10257

Date: May 09, 2026

Place: Mumbai